IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3956 of 2021

Deepak Kumar Mahli @ Deepak Mahli … ... Petitioner

Versus

The State Of Jharkhand … … Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ritesh Kumar, Advocate

For the State : APP

Order No. 02: Dated: 17th April, 2021

Heard the parties.

The petitioner is an accused in connection with Gharghra P.S. Case No. 01 of 2021.

The petitioner was apprehend by the police and one country made pistol and two live cartridges were recovered.

Regard being had to the nature of offence, I am not inclined to grant bail to the petitioner. The same is hereby rejected at this stage.

(Rongon Mukhopadhyay, J.)

MM